

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-23(PB)/2017

IN THE MATTER OF:

**Alchemist Asset Reconstruction Company Ltd.
(AARC) And Hotel Gaudavan Pvt. Ltd. (HGPL)**

.....Petitioner

SECTION : UNDER SECTION 7

Order delivered on 14.11.2017

Coram:

**CHIEF JUSTICE M.M. KUMAR
Hon'ble President**

**Deepa Krishan
Hon'ble Member (T)**

For the Petitioner(s):

**Mr. Abhirup Das Gupta, Ms. Swati Sharma & Ms.
Manmayi Sharma, Advocates**

For the Respondent(s) :

**Mr. Siddharth Chaudhary, Advocate
Mr. K. Datta, Mr. Shantanu Parasar, Ms. Prachi
Johri & Mr. Ashu Kamal, Advocate for IRP**

ORDER

Mr. Dutta, learned counsel for the Resolution Professional states that the details antecedent of the JFC-resolution plan shall be filed in terms of the notification dated 05.10.2017 & 07.11.2017.

The office is also directed to add the files of the affidavit showing the compliance with the notification dated 05.10.2017 filed by the Resolution Professional.

The needful shall be done within two days.

Any pleadings to any pending application may also be filed before the adjourned date.

List for further consideration on 27.11.2017.

-Sd-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

-Sd-
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

14.11.2017
Vineet